

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 341 of 2014
with
Criminal Appeal (DB) No. 189 of 2014

Suraj Ram Appellant
[In Cr. Appeal (DB) No. 341 of 2014]

Pramod Ram and others Appellants
[In Cr. Appeal (DB) No. 189 of 2014]

Versus

The State of Jharkhand Respondent
(In both cases)

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant (s) : None

For the State : None

Order No. /Dated: 22nd April, 2021

Reference may be made to the order dated 17.03.2021 which reads as under:

“In Cr. Appeal (DB) No. 341 of 2014 Mr. Akash Deep, the learned counsel for the appellant appears and states that he has filed fresh vakalatnama on behalf of the appellant.

Mr. Akash Deep, the learned counsel states that he would be filing vakalatnama of the other appellants also.

The learned counsel undertakes to file short synopsis and list of dates within four weeks.

Post these matters under the same heading on 22.04.2021.”

Today no one appears on behalf of either side.

Post these matters under the heading “For Orders” on 13.05.2021.

(Shree Chandrashekhar, J.)

Soumya/Nibha

(Ratnaker Bhengra, J.)